

F.No:4/15015/30/2011 (Pt.-1)
Food Safety and Standard Authority of India,
(Ministry of Health and Family Welfare)
3rd Floor FDA Bhawan, Kotla Road,
New Delhi-110002

Dated: 23rd June, 2014

Subject: Notification No. 4/15015/30/2011 dated 7th June, 2013 relating to the FSSAI license number and logo on the label of the food products.

In supersession of earlier guideline/clarification vide no. 4/15015/30/2011 dated 31st October, 2013 with reference to the above mentioned notification, the Food Authority after due consideration of various issues raised by the stakeholders is issuing the following guidelines/clarification relating to the FSSAI logo and license number on the label of the food products:

1. The FSSAI logo and license number shall be displayed on the label of the food package in contrast colour to the background as below:

fssai

Lic. No. XXXXXXXXXXXXXXXX

2. In case of multiple units (manufacturer/ packer/ relabeller/ marketer) the FSSAI logo and license number of the brand owner shall be displayed on the label of the food package. The addresses of the multiple units on the label should carry the license number as
“Lic No. XXXXXXXXXXXXXXXX”.
3. In case of imported food products, the importer shall display FSSAI logo and license number along with the name and address of importer. These may either be pre-printed on the label or affixed through a sticker before customs clearance.
4. The height of letters and numeral of license number shall be as prescribed in 2.3.3 of Food Safety and Standards (Packaging and Labeling) Regulation, 2011.
5. The Regulation 2.6.1 of Food Safety and Standards (Packaging and Labeling) Regulations, 2011 shall be applicable to display of FSSAI License number and logo.
6. The display of FSSAI logo on the label of the food product is not a mark of certification but it signifies that the FBO holds a valid license under Food Safety and Standards Act, 2006.
7. The time period for complying with provisions of the above mentioned notification is extended up to 1st January, 2015.

This issue with the approval of the Competent Authority by virtue of power conferred on FSSAI under 16(5) of Food Safety and Standards Act, 2006.


(S.Dave)
Advisor

To

1. All State/UT Food Safety Commissioner
2. All Do and AO of FSSAI.